

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.13
I.A.Nos.102/2020,
131, 165 of 2021 in
C.P.No.258/2016 (T.P.No.108/2017)

IN THE MATTER OF:

M/s. Encarta Pharma Pvt. Ltd. ... Petitioner
v.
M/s. Vikram Hospitals Pvt. Ltd. ... Respondent

Order Under Section 433 of the Companies Act, 1956

Order delivered on 13.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent Nos.2 to 4, 6, 13 to 16: Shri Abhishek
in I.A.No.102/2020

ORDER

Heard Shri Abhishek, learned Counsel for the Respondent Nos.2 to 4, 6, 13 to 16 in I.A.No.102/2020, through Video Conference. Post the case on **11.08.2021.**



(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)